# STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2018-19)

(SIXTEENTH LOK SABHA)

**MINISTRY OF TRIBAL AFFAIRS** 

# ASSESSMENT OF THE WORKING OF TRIBAL SUB-PLAN (TSP)

SIXTY-THIRD REPORT



LOK SABHA SECRETARIAT NEW DELHI

January, 2019/Pausha, 1940 (Saka)

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Presented to Lok Sabha on 03.01.2019

Laid in Rajya Sabha on 03.01.2019



### LOK SABHA SECRETARIAT NEW DELHI

January, 2019/Pausha, 1940 (Saka)

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# COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2016-2017)

#### SHRI RAMESH BAIS - CHAIRPERSON

#### **MEMBERS**

#### **LOK SABHA**

- 2. Shri Kantilal Bhuria
- 3. Shri Santokh Singh Chaudhary
- 4. Shri Sher Singh Ghubaya
- 5. Shri Jhina Hikaka
- 6. Shri Sadashiv Kisan Lokhande
- 7. Smt. K. Maragatham
- 8. Shri Kariya Munda
- 9. Dr. (Prof.) Azmeera Seetaram Naik
- 10. Shri Asaduddin Owaisi
- 11. Sadhvi Savitri Bai Phule
- 12. Dr. Udit Raj
- 13. Smt. Satabdi Roy (Banerjee)
- 14. Kunwar Bhartendra Singh
- 15. Prof. Sadhu Singh
- 16. Smt. Mamata Thakur
- 17. Shri Mansukhbhai Dhanjibhai Vasava
- 18. Shri Tej Pratap Singh Yadav
- 19. Vacant\*
- 20. Vacant
- 21. Vacant#

#### **RAJYA SABHA**

- 22. Smt. Jharna Das Baidya
- 23. Dr. Tazeen Fatma
- 24. Shri Chunibhai Kanjibhai Gohel
- 25. Shri Ahamed Hassan
- 26. Smt. Sarojini Hembram
- 27. Dr. Narendra Jadhav
- 28. Smt. Vijila Sathyananth
- 29. Smt. Wansuk Syiem
- 30. Smt. Chhaya Verma
- 31. Shri Ramkumar Verma

<sup>\*</sup> Shri Bhagwant Khuba and Shri Mohanbhai K. Kundariya changed their nomination w.e.f. 19.10.2016.

<sup>#</sup> Shri Prakash B. Hukkeri changed his nomination w.e.f. 23.11.2016.

# COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2017-18)

#### SHRI RAMESH BAIS - CHAIRPERSON

#### **MEMBERS**

#### LOK SABHA

- 2. Shri Kanti Lal Bhuria
- 3. Shri Santokh Singh Chaudhary
- 4. Shri Sher Singh Ghubaya
- 5. Shri Jhina Hikaka
- 6. Shri Faggan Singh Kulaste
- 7. Shri Sadashiv Kisan Lokhande
- 8. Smt. K. Maragatham
- 9. Shri Kariya Munda
- Shri Asaduddin Owaisi
- 11. Dr. Udit Raj
- 12. Shri Ch. Malla Reddy
- 13. Smt. Satabdi Roy
- 14. Kunwar Bharatendra Singh
- 15. Prof. Sadhu Singh
- 16. Smt. Mamata Thakur
- 17. Shri Mansukhbhai Dhanjibhai Vasava
- 18. Shri Tej Pratap Singh Yadav
- \*19. Dr. Karan Singh Yadav
- 20. Vacant
- 21. Vacant

#### **RAJYA SABHA**

- 22. Smt. Jharna Das Baidya
- <sup>#</sup>23. Shri Abir Ranjan Biswas
- 24. Shri Chunibhai Kanjibhai Gohel
- 25. Smt. Sarojini Hembram
- 26. Dr. Narendra Jadhav
- \*\*27. Smt. Kanta Kardam
  - 28. Smt. Vijila Sathyananth
  - 29. Smt. Wansuk Syiem
  - 30. Smt. Chhava Verma
  - 31. Shri Ramkumar Verma

<sup>\*</sup> Nominated to the Committee w.e.f. 14.03.2018

<sup>\*\*</sup> Nominated to the Committee w.e.f. 02.06.2018

<sup>#</sup> Nominated to the Committee w.e.f. 23.06.2018 in place of Shri Ahamed Hassan.

# COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2018-19)

#### SHRI RAMESH BAIS - CHAIRMAN

#### MEMBERS LOK SABHA

- 2. Shri Kanti Lal Bhuria
- 3. Shri Santokh Singh Chaudhary
- 4. Shri Rajendra Gavit
- 5. Shri Sher Singh Ghubaya
- 6. Shri Jhina Hikaka
- 7. Shri Faggan Singh Kulaste
- 8. Shri Sadashiv Kisan Lokhande
- 9. Smt. K. Maragatham
- 10. Shri Kariya Munda
- 11. Shri Asaduddin Owaisi
- 12. Shri Tapas Paul
- 13. Dr. Udit Raj
- 14. Smt. Satabdi Roy (Banerjee)
- 15. Kunwar Bharatendra Singh
- 16. Prof. Sadhu Singh
- 17. Smt. Mamata Thakur
- 18. Shri Mansukhbhai Dhanjibhai Vasava
- 19. Dr. Karan Singh Yadav
- 20. Shri Tej Pratap Singh Yadav
- 21\*. Vacant

#### **RAJYA SABHA**

- 22. Smt. Jharna Das Baidya
- 23. Shri Abir Ranjan Biswas
- 24. Shri Chunibhai Kanjibhai Gohel
- 25. Smt. Sarojini Hembram
- 26. Dr. Narendra Jadhav
- 27. Smt. Kanta Kardam
- 28. Smt. Vijila Sathyananth
- 29. Smt. Wansuk Sviem
- 30. Smt. Chhaya Verma
- 31 Shri Ramkumar Verma

<sup>\*</sup> Shri Ch. Malla Reddy has resigned his seat in Lok Sabha w.e.f. 14.12.2018.

### **LOK SABHA SECRETARIAT**

1. Smt. Anita B. Panda - Joint Secretary

2. Shri Ashok Sajwan - Director

3. Smt. Mamta Kemwal - Director

INTRODUCTION

I, the Chairperson, Standing Committee on Social Justice and

Empowerment (2018-19) having been authorized by the Committee to

submit the Report on their behalf, present this Sixty-third Report on the

subject "Assessment of working of Tribal Sub-Plan".

2. The Committee took oral evidence of the representatives of

the Ministry of Tribal Affairs on 12.01.2017, 22.06.2018 and 16.10.2018.

The observations of the Committee are based on the appraisal of the

evidence of the Ministry of Tribal Affairs.

3. The Committee considered and adopted the Report at their sitting

held on 28.12.2018.

4. The Committee wish to express their thanks to the officers of the

Ministry of Tribal Affairs for furnishing the written replies and other

material/information and for appearing before the Committee to tender their

evidence in connection with the examination of the subject.

5. For facility of reference and convenience, the observations and

recommendations of the Committee have been printed in bold letters in the

body of the Report.

New Delhi;

28 December, 2018

7 Pausha, 1940 (Saka)

RAMESH BAIS, Chairperson, Standing Committee on Social Justice and Empowerment.

VIII

#### **REPORT**

#### <u>CHAPTER- I</u>

#### INTRODUCTION

- 1.1 Tribal Sub Plan (TSP) Strategy was adopted in 5<sup>th</sup> Five Year Plan (1974-75) for accelerated development of tribal people. It envisages channelizing the flow of outlays and benefits from all sectors of development to Scheduled Tribe population. TSP funds are dedicated source of fund for tribal development. Primarily, the concerned line Ministries/Departments and State Governments are responsible for respective welfare schemes under TSP strategy(now called as 'Scheduled Tribe Component'). The efforts made through TSP have brought out some improvements for tribals in terms of various development indicators. However, There is still significant gap in human development indicators between Scheduled Tribes and All categories groups.
- 1.2 TSP is a multi-pronged strategy which includes support for education, health, sanitation, water supply, livelihood etc. Major part of infrastructure development in tribal dominated areas and provision of basic amenities to tribal people in the country is carried out through various schemes/programmes of concerned Central Ministries and the State Governments, while the Ministry of Tribal Affairs provides additive to these initiatives by way of plugging gaps.
- 1.3 The Ministry informed that erstwhile Planning Commission had issued detailed guidelines for implementation of TSP. The erstwhile Planning Commission had

constituted a Task Force in the year 2010, under the Chairmanship of Dr. Narendra Jhadav, member of the erstwhile Planning Commission to look into the operational difficulties in implementation of SCSP and TSP guidelines issued by the Commission during 2005-06. The Task Force guidelines were accepted by the Government and recommendations pertaining earmarking of funds and implementation of schemes were accepted and obligated 24 and 28 Central Ministries/Departments respectively for SCSP and TSP.

- 1.4 The earmarking of funds for SCs and STs were done by the concerned Ministries/Departments against their Plan allocation under the broad strategies of Scheduled Castes Sub-Plan (SCSP) and Tribal Sub-Plan (TSP) as per the criteria recommended by the Task Force. Earmarked allocation was also shown Ministry/Department-wise against the respective Centrally Sponsored Schemes (CSSs) and Central Sector Schemes (CSs) in the Union Budget document.
- 1.5 The Committee have been informed that the earlier system of planning has been discontinued due to merger of plan and non-plan expenditure with effect from the year 2017-18. In the changed system of budgeting, there was a need for clarity regarding new arrangement for earmarking of funds for SCs and STs in their budgets by the concerned Central Ministries/Departments.
- 1.6 The Ministry of Finance, Department of Economic Affairs had requested NITI Aayog to review Ministry/Department wise existing arrangements of SC/ST allocations in December, 2016. The NITI Aayog in consultation with various stakeholders i.e. concerned Central Ministries/Departments, State Governments, National Commission

for Scheduled Tribes and Samvesh Forum of NITI Aayog in addition to internal examination prepared revised guidelines on new arrangements for earmarking of funds under TSP.

- 1.7 In the new system of budgeting, SCSP and TSP to be renamed as Development Action Plan for SCs (DAPSC) and Development Action Plan for STs (DAPST). (Replies received from NITI Aayog Pg.7)
- 1.8 From the year 2017, the monitoring of TSP has been assigned to the Ministry of Tribal Affairs. When asked about the role of NITI Aayog in respect of implementation/monitoring of TSP, it has been informed that as per the amended Allocation of Business Rules dated 27 January, 2017, NITI Aayog has the mandate to design a framework and mechanism for evaluation and monitoring of Tribal Sub-Plan.
- 1.9 As per the revised guidelines of TSP, the enabling provisions for implementation of TSP by various Ministries and State Governments are as under:-
- (i) Ministries concerned and States/UTs must ensure mainstreaming of the most vulnerable community groups in major flagship prgrammes under the National Development Agenda, as reflected in development outcomes in addition to earmarked allocations and specific schemes.
- (ii) Ministries concerned and States/UTs may enable and promote institutional capacity at different levels to ensure improved utilization, effectiveness, efficiency and outcomes of allocations earmarked for SC/STs. This includes enabling representation in institutional mechanisms etc.

- (iii) The performance of States and Districts on Social Inclusion may progressively be recognized and incentivized.
- (iv) Ministries concerned and States/UTs must address multiple vulnerability through convergent interventions that may be multi sectoral in nature, specific to the State/District context.
- (v) Ministries concerned and States/UTs may be encouraged to design new interventions based on programme implementation experience, with innovative ideas for Ministries which were earlier considered to be non-obligatory.

#### **Special Central Assistance to TSP**

- 1.10 Special Central Assistance to Tribal Sub-plan (SCA to TSP) is 100 per cent grant from Government of India (since 1977-78). It is charged to Consolidated Fund of India (except grants for NE States, a voted item) and is an additive to State Plan funds and efforts for Tribal Development. This grant is utilized for economic development of ITDP, ITDA, MADA, Clusters, PVTGs and dispersed tribal population. SCA to TSP covers 23 States i.e Andhra Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Odisha, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttarakhand, Uttar Pradesh and West Bengal.
- 1.11 The objectives of the SCA to TSP are:-
- (i) Human resource development by enhancing their access to education and health services;

- (ii) Enhanced quality of life by providing basic amenities in tribal areas/localities including housing;
- (iii) Substantial reduction in poverty and unemployment, creation of productive assets and income generating opportunities;
- (iv) Enhanced capacity to avail opportunities, gain rights and entitlements and improved facilities at par with other areas, and
- (v) Protection against exploitation and oppression
- 1.12 Primarily, activities of non-recurring nature (including infrastructure and equipment with at least three years life time) are supported under the schemes. Recurring component of such programmes/schemes are to be borne by State funds/TSP allocation. ST Communities with similar livelihood pattern/traditional occupation i.e. income source same for tribal household economy) should be clubbed together for the purpose of planning under SCA to TSP. Major infrastructure sector, like road connectivity, electricity, drinking water, major irrigation projects, housing would not be a priority for funding under SCA to TSP, as substantive part of State Plan funds go into these programmes.

1.13 The Committee note that Tribal-Sub-Plan (TSP) envisages channelizing the flow of outlays and benefits from all sectors of development to Scheduled Tribe population. The TSP funds are dedicated source of funds for the development of tribals. The Committee find that TSP guidelines were issued by the erstwhile Planning Commission in 2005-06. A task force was constituted to review the guidelines on Scheduled Caste Sub-Plan & Tribal Sub-Plan under the Chairmanship of Dr. Narendra Jhadav in November, 2010. After merger of plan and non-plan classification of expenditure w.e.f. financial year 2017-18, NITI Aayog in consultation with various stakeholders i.e. concerned Central Ministries/Departments, State Governments, National Commission for Scheduled Tribes and Samvesh Forum of NITI Aayog in addition to internal examination revised the taskforce guidelines and prepared the guidelines on new arrangements for earmarking of funds under TSP. From the year 2017, the monitoring of TSP is being done by the Ministry of Tribal Affairs. As various Central Ministries/Departments and State Governments have been involved in implementation of TSP through various schemes for development/ welfare of tribal population, the Committee desire that the Ministry of Tribal Affairs, being a nodal Ministry should play a pro-active role in formulation of schemes and resolving the constraints or bottlenecks faced by the line Ministries in implementation of Schemes under TSP particularly in remote and hilly areas with overall supervision and guidance of NITI Aayog.

#### **CHAPTER II**

#### **FUNDS UNDER TRIBAL SUB-PLAN (TSP)**

#### **Earmarking of TSP funds by Central Ministries/Departments**

- 2.1 Earmarking of funds under erstwhile Tribal Sub-Plan(TSP) were done by the concerned Ministries/Departments against their Plan allocation as per the criteria recommended by the Task Force in 2010. The Task Force recommended for differential earmarking i.e. earmarking at different rates by a total of 28 Ministries/Departments and only against their plan outlay. After merger of Plan and Non-Plan, Ministry of Finance revised percentage for earmarking of TSP funds for the Central Ministries/Department in the month of December 2017. The matter of earmarking of funds has further been deliberated upon by the NITI Aayog and Ministry of Finance and the allocation percentages for different Ministries/Departments have been revisited. Some of the new Ministries/Departments have been included in the TSP ambit i.e. Department of Animal Husbandry, Dairying and Fisheries, Department of Commerce, Department of Consumer Affairs, Ministry of Food Processing Industries, Ministry of Power, Department of Fertilizer, Ministry of Petroleum and Natural Gas, Department of Pharmaceuticals and Ministry of Urban Affairs.
- 2.2 As per the existing guidelines of TSP, the earmarking of funds to be done under specific schemes of the Ministry/Department. Overall earmarking of the Ministry/Department to be calculated against the total allocation of these schemes and not against the total budget of the Ministry/Department. However, some flexibility may

be provided in specific instances wherever deemed necessary, and in case of nonutilization under one scheme, the budget should be utilized under the other schemes of the Department but for DAPSC or DAPST, as the case may be, with approval of the Ministry and Financial Adviser.

2.3 Now there are 41 Central Ministries and Departments having Tribal Sub Plan (TSP) funds catering to specific tribal development in various sectors through different schemes. A statement showing Ministry/Department wise allocation and expenditure of TSP funds vis-a-vis obligation for earmarking for the year 2017-18 and 2018-19 is as under:

(Rs. in crore)

SI. No.	Name of the	TSP		2017-18	2018-19			
	Ministry/Department	Obligati		sed Estimates	,		et Estimate	
		on	Total Scheme Outlay	Total TSP Allocations	%of Total outlay	Total Scheme Outlay	Total TSP Allocations	%of Total Outlay
1.	Department of Agricultural Research and Education	4.30	2166.46	93.16	4.30	2914.77	125.82	4.32
2.	Department of Agriculture, Cooperation and Farmers' Welfare	8.60	40582.66	3170.61	7.81	46108.92	3965.37	8.60
3.	Department of Empowerment of Persons with Disabilities	8.60	650.27	66.84	10.28	743.76	71.50	9.61
4.	Department of Food and Public Distribution	4.30	150.00	0.00	0.00	75.00	6.00	8.00
5.	Department of Health and Family Welfare	8.60	37617.50	2909.70	7.73	39199.26	3155.08	8.05
6.	Department of Higher Education	8.60	5879.74	1532.02	26.06	9462.12	1480.00	15.64
7.	Department of Land Resources	10.00	1822.00	175.00	9.60	2501.00	250.10	10.00
8.	Department of Rural Development	17.50	108994.75	5937.83	5.45	112354.10	5741.93	5.11
9.	Department of School Education and Literacy	10.70	38980.67	4873.19	12.50	42391.06	4908.31	11.58
10.	Department of Science and Technology	4.30	2183.00	155.00	7.10	2438.43	104.85	4.30
11.	Department of	4.30	10994.69	18.72	0.17	14978.00	677.00	4.52

Telechimidications   Telechimididations   Telechi		Telecommunications							
Yoga and Naturopathy, Unant, Siddha and Homeopathy (AYUSH)	10		4.20	E70 14	20 57	4.04	E7E 70	26.00	4.50
Unani, Siddha and	12.		4.30	5/6.14	20.37	4.94	5/5./9	26.00	4.52
Homeopathy (AYUSH)   13. Ministry of Coal   8.60   685.00   36.40   5.31   710.00   30.53   4.30									
13.   Ministry of Coal									
14.   Ministry of Culture	13		8 60	685.00	36.40	5 31	710.00	30.53	4 30
15.   Ministry of Development of North Eastern Region   10.00   24011.18   2399.83   9.99   22356.60   2234.31   9.99   24011.18   2399.83   9.99   22356.60   2234.31   9.99   24011.18   2399.83   9.99   22356.60   2234.31   9.99   24011.18   2399.83   9.99   22356.60   2234.31   9.99   24011.18   2399.83   9.99   22356.60   2234.31		,							
Development of North Eastern Region									
Eastern Region	13.		0.00	2034.42	7 10.00	27.10	2951.21	321.23	17.07
10.00   24011.18   2399.83   9.99   22356.60   2234.31   9.99   22356.60   2234.31   9.99   23456.60   2234.31   9.99   23456.60   234.31   9.99   23456.60   234.31   9.99   23456.60   234.31   9.99   23456.60   234.31   9.99   23456.60   234.31   9.99   23456.60   234.31   9.99   23456.60   234.31   9.99   23456.60   234.31   9.99   23456.60   234.31   9.99   23456.60   234.31   9.99   23456.60   234.31   9.99   23456.60   234.31   9.99   23456.60   234.31   9.99   23456.60   236.00   6.70   236.00									
Water and Sanitation	16		10.00	24011 18	2399 83	9 99	22356 60	2234 31	9 99
17.   Ministry of Electronics and Information Technology   1425.63   95.53   6.70   3073.00   206.00   6.70   and Information Technology   14.30   39333.26   157.18   0.40   40178.94   291.68   0.73   1401740   140	10.		10.00	21011.10	2000.00	0.00	22000.00	2201.01	0.00
and Information   Technology	17		6.70	1425 63	95 53	6.70	3073 00	206.00	6 70
Technology			0.70	1 120.00	00.00	0.70	007.0.00	200.00	0.70
18.   Ministry of Housing and Urban Poverty Alleviation   19.   Ministry of Labour and Employment   8.60   6225.37   517.50   8.31   7306.17   607.74   8.32   Employment   8.60   6437.27   468.77   7.28   6506.24   587.74   9.03   6437.27   648.77   7.28   6506.24   587.74   9.03   6437.27   648.77   7.28   6506.24   587.74   9.03   6437.27   648.77   7.28   6506.24   587.74   9.03   6437.27   648.77   7.28   6506.24   587.74   9.03   6437.27   648.77   7.28   6506.24   657.74   9.03   6437.27   648.77   7.28   6506.24   657.74   9.03   648.78   657.40   7.13   657.40   7.13									
Urban Poverty   Alleviation	18.		4.30	39333.26	157.18	0.40	40178.94	291.68	0.73
Alleviation									
19.   Ministry of Labour and Employment   8.60   6225.37   517.50   8.31   7306.17   607.74   8.32		,							
Employment	19.		8.60	6225.37	517.50	8.31	7306.17	607.74	8.32
21. Ministry of Mines   4.30   11.70   0.00   9.63   0.00									
Enterprises   21.   Ministry of Mines   4.30   11.70   0.00   9.63   0.00	20.	Ministry of Micro, Small	8.60	6437.27	468.77	7.28	6506.24	587.74	9.03
21. Ministry of Mines   4.30   700.00   57.40   8.20   805.00   57.40   7.13		and Medium							
22.         Ministry of Panchayati Raj         8.60         700.00         57.40         8.20         805.00         57.40         7.13           23.         Ministry of Road Transport and Highways         4.30         60880.08         577.00         0.95         70873.20         2700.00         3.81           24.         Ministry of Skill Development and Entrepreneurship         8.60         2303.22         174.74         7.59         3273.34         251.68         7.69           25.         Ministry of Textiles         8.60         6164.83         61.50         1.00         7068.36         109.84         1.55           26.         Ministry of Tourism         4.30         1669.61         43.75         2.62         2034.27         87.57         4.30           27.         Ministry of Tribal Affairs         100.00         5293.30         5293.30         100.00         5957.18         100.00           28.         Ministry of Water Resources, River Development and Ganga Rejuvenation         8.60         6843.89         50.10         0.73         7949.86         162.20         2.04           29.         Ministry of Woth Affairs and Sports         8.60         1047.19         137.39         13.12         1262.79         164.65         13.03		Enterprises							
Raj	21.	Ministry of Mines	4.30		11.70	0.00		9.63	0.00
23. Ministry of Road Transport and Highways   4.30   60880.08   577.00   0.95   70873.20   2700.00   3.81	22.	Ministry of Panchayati	8.60	700.00	57.40	8.20	805.00	57.40	7.13
Transport and Highways		Raj							
Highways   Righways   Righways	23.		4.30	60880.08	577.00	0.95	70873.20	2700.00	3.81
24.         Ministry of Skill Development and Entrepreneurship         8.60         2303.22         174.74         7.59         3273.34         251.68         7.69           25.         Ministry of Textiles         8.60         6164.83         61.50         1.00         7068.36         109.84         1.55           26.         Ministry of Tourism         4.30         1669.61         43.75         2.62         2034.27         87.57         4.30           27.         Ministry of Tribal Affairs         100.00         5293.30         5293.30         100.00         5957.18         5957.18         100.00           28.         Ministry of Water Resources, River Development and Ganga Rejuvenation         8.60         6843.89         50.10         0.73         7949.86         162.20         2.04           29.         Ministry of Women and Child Development         8.60         20950.25         1420.00         6.78         24453.86         1677.19         6.86           30.         Ministry of Woth Affairs and Sports         8.60         1047.19         137.39         13.12         1262.79         164.65         13.03           31.         Ministry of New and Renewable Energy         8.60         3944.60         73.00         1.85         5025.20         217.00 <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td>									
Development and Entrepreneurship   25.   Ministry of Textiles   8.60   6164.83   61.50   1.00   7068.36   109.84   1.55   26.   Ministry of Tourism   4.30   1669.61   43.75   2.62   2034.27   87.57   4.30   27.   Ministry of Tribal Affairs   100.00   5293.30   5293.30   100.00   5957.18   5957.18   100.00   28.   Ministry of Water   Resources, River   Development and   Ganga Rejuvenation   29.   Ministry of Women and   Child Development   30.   Ministry of Youth Affairs   8.60   1047.19   137.39   13.12   1262.79   164.65   13.03   100.00   13.03   100.00   13.03   100.00   13.03   100.00   13.03   13.03   100.00   13.03   100.00   13.03   100.00   13.03   100.00   13.03   13									
Entrepreneurship   25.   Ministry of Textiles   8.60   6164.83   61.50   1.00   7068.36   109.84   1.55	24.		8.60	2303.22	174.74	7.59	3273.34	251.68	7.69
25.         Ministry of Textiles         8.60         6164.83         61.50         1.00         7068.36         109.84         1.55           26.         Ministry of Tourism         4.30         1669.61         43.75         2.62         2034.27         87.57         4.30           27.         Ministry of Tribal Affairs         100.00         5293.30         5293.30         100.00         5957.18         5957.18         100.00           28.         Ministry of Water Resources, River Development and Ganga Rejuvenation         8.60         6843.89         50.10         0.73         7949.86         162.20         2.04           29.         Ministry of Women and Child Development         8.60         20950.25         1420.00         6.78         24453.86         1677.19         6.86           31.         Ministry of Youth Affairs and Sports         8.60         1047.19         137.39         13.12         1262.79         164.65         13.03           31.         Ministry of Environment, Forests and Climate Change         8.60         3944.60         73.00         1.85         5025.20         217.00         4.32           32.         Ministry of New and Renewable Energy         8.60         3944.60         -         -         -         -         28									
26. Ministry of Tourism         4.30         1669.61         43.75         2.62         2034.27         87.57         4.30           27. Ministry of Tribal Affairs         100.00         5293.30         5293.30         100.00         5957.18         5957.18         100.00           28. Ministry of Water Resources, River Development and Ganga Rejuvenation         8.60         6843.89         50.10         0.73         7949.86         162.20         2.04           29. Ministry of Women and Child Development         8.60         20950.25         1420.00         6.78         24453.86         1677.19         6.86           30. Ministry of Youth Affairs and Sports         8.60         1047.19         137.39         13.12         1262.79         164.65         13.03           31. Ministry of Environment, Forests and Climate Change         8.60         1647.49         5.50         0.33         1622.20         70.35         4.34           32. Ministry of New and Renewable Energy         8.60         3944.60         73.00         1.85         5025.20         217.00         4.32           33. Department of Animal Husbandry, Dairying and Fisheries         8.60         -         -         -         -         2862.50         246.64         8.62           34. Department of Commerce         <									
27.         Ministry of Tribal Affairs         100.00         5293.30         5293.30         100.00         5957.18         5957.18         100.00           28.         Ministry of Water Resources, River Development and Ganga Rejuvenation         8.60         6843.89         50.10         0.73         7949.86         162.20         2.04           29.         Ministry of Women and Child Development         8.60         20950.25         1420.00         6.78         24453.86         1677.19         6.86           30.         Ministry of Youth Affairs and Sports         8.60         1047.19         137.39         13.12         1262.79         164.65         13.03           31.         Ministry of Environment, Forests and Climate Change         8.60         1647.49         5.50         0.33         1622.20         70.35         4.34           32.         Ministry of New and Renewable Energy         8.60         3944.60         73.00         1.85         5025.20         217.00         4.32           33.         Department of Animal Husbandry, Dairying and Fisheries         8.60         -         -         -         -         2862.50         246.64         8.62           34.         Department of Commerce         4.30         -         -         -         - <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td>									
28. Ministry of Water Resources, River Development and Ganga Rejuvenation         8.60         6843.89         50.10         0.73         7949.86         162.20         2.04           29. Ministry of Women and Child Development         8.60         20950.25         1420.00         6.78         24453.86         1677.19         6.86           30. Ministry of Youth Affairs and Sports         8.60         1047.19         137.39         13.12         1262.79         164.65         13.03           31. Ministry of Environment, Forests and Climate Change         8.60         1647.49         5.50         0.33         1622.20         70.35         4.34           32. Ministry of New and Renewable Energy         8.60         3944.60         73.00         1.85         5025.20         217.00         4.32           33. Department of Animal Husbandry, Dairying and Fisheries         8.60         -         -         -         2862.50         246.64         8.62           34. Department of Commerce         4.30         -         -         -         -         4453.73         25.00         0.56           35. Department of         4.30         -         -         -         -         -         -         -         -         -         -         -         -         - <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td>									
Resources, River   Development and   Ganga Rejuvenation		Ministry of Tribal Affairs							
Development and Ganga Rejuvenation   29.   Ministry of Women and Child Development   8.60   20950.25   1420.00   6.78   24453.86   1677.19   6.86	28.		8.60	6843.89	50.10	0.73	7949.86	162.20	2.04
Ganga Rejuvenation   29.   Ministry of Women and Child Development   8.60   20950.25   1420.00   6.78   24453.86   1677.19   6.86		*							
29.         Ministry of Women and Child Development         8.60         20950.25         1420.00         6.78         24453.86         1677.19         6.86           30.         Ministry of Youth Affairs and Sports         8.60         1047.19         137.39         13.12         1262.79         164.65         13.03           31.         Ministry of Environment, Forests and Climate Change         8.60         1647.49         5.50         0.33         1622.20         70.35         4.34           32.         Ministry of New and Renewable Energy         8.60         3944.60         73.00         1.85         5025.20         217.00         4.32           33.         Department of Animal Husbandry, Dairying and Fisheries         8.60         -         -         -         2862.50         246.64         8.62           34.         Department of Commerce         4.30         -         -         -         4453.73         25.00         0.56           35.         Department of         4.30         -         -         -         -         -         1690.17         3.00         0.18		•							
Child Development         30.         Ministry of Youth Affairs and Sports         8.60         1047.19         137.39         13.12         1262.79         164.65         13.03           31.         Ministry of Environment, Forests and Climate Change         8.60         1647.49         5.50         0.33         1622.20         70.35         4.34           32.         Ministry of New and Renewable Energy         8.60         3944.60         73.00         1.85         5025.20         217.00         4.32           33.         Department of Animal Husbandry, Dairying and Fisheries         8.60         -         -         -         2862.50         246.64         8.62           34.         Department of Commerce         4.30         -         -         -         4453.73         25.00         0.56           35.         Department of         4.30         -         -         -         -         1690.17         3.00         0.18	20		0.60	20050.25	1420.00	6.70	24452.00	1677 10	6.06
30.       Ministry of Youth Affairs and Sports       8.60       1047.19       137.39       13.12       1262.79       164.65       13.03         31.       Ministry of Environment, Forests and Climate Change       8.60       1647.49       5.50       0.33       1622.20       70.35       4.34         32.       Ministry of New and Renewable Energy       8.60       3944.60       73.00       1.85       5025.20       217.00       4.32         33.       Department of Animal Husbandry, Dairying and Fisheries       8.60       -       -       -       2862.50       246.64       8.62         34.       Department of Commerce       4.30       -       -       -       4453.73       25.00       0.56         35.       Department of       4.30       -       -       -       1690.17       3.00       0.18	29.	,	8.60	20950.25	1420.00	0.78	24453.86	1677.19	0.80
and Sports       8.60       1647.49       5.50       0.33       1622.20       70.35       4.34         31. Ministry of Environment, Forests and Climate Change       8.60       3944.60       73.00       1.85       5025.20       217.00       4.32         32. Ministry of New and Renewable Energy       8.60       -       -       -       -       2862.50       246.64       8.62         33. Department of Animal Husbandry, Dairying and Fisheries       8.60       -       -       -       -       4453.73       25.00       0.56         34. Department of Commerce       4.30       -       -       -       4690.17       3.00       0.18	20		0.60	1047 10	127 20	12 12	1262.70	164.65	12.02
31. Ministry of Environment, Forests and Climate Change       8.60       1647.49       5.50       0.33       1622.20       70.35       4.34         32. Ministry of New and Renewable Energy       8.60       3944.60       73.00       1.85       5025.20       217.00       4.32         33. Department of Animal Husbandry, Dairying and Fisheries       8.60       -       -       -       -       2862.50       246.64       8.62         34. Department of Commerce       4.30       -       -       -       4453.73       25.00       0.56         35. Department of       4.30       -       -       -       1690.17       3.00       0.18	30.		0.00	1047.19	137.39	13.12	1202.79	104.05	13.03
Environment, Forests and Climate Change	21		g 60	1647 40	E E0	0.33	1622.20	70 35	1 21
and Climate Change       and Clima	31.		0.00	1047.49	5.50	0.33	1022.20	70.35	4.34
32.       Ministry of New and Renewable Energy       8.60       3944.60       73.00       1.85       5025.20       217.00       4.32         33.       Department of Animal Husbandry, Dairying and Fisheries       8.60       -       -       -       -       2862.50       246.64       8.62         34.       Department of Commerce       4.30       -       -       -       4453.73       25.00       0.56         35.       Department of       4.30       -       -       -       1690.17       3.00       0.18									
Renewable Energy	32		8.60	3044 60	73.00	1.85	5025.20	217.00	1 32
33.       Department of Animal Husbandry, Dairying and Fisheries       8.60       -       -       -       -       2862.50       246.64       8.62         34.       Department of Commerce       4.30       -       -       -       -       4453.73       25.00       0.56         35.       Department of       4.30       -       -       -       1690.17       3.00       0.18	٥٧.		0.00	5544.00	73.00	1.00	3023.20	217.00	7.52
Husbandry, Dairying and Fisheries	33		8 60	_		_	2862 50	246 64	8 62
and Fisheries     4.30       34. Department of Commerce     4.30       35. Department of     4.30         -     -       4.30     -       -     -       1690.17     3.00       0.18	00.		0.00				2002.00	240.04	0.02
34. Department of Commerce     4.30     -     -     -     4453.73     25.00     0.56       35. Department of     4.30     -     -     -     1690.17     3.00     0.18									
Commerce         -         -         -         1690.17         3.00         0.18	34		4 30	_	_		4453 73	25 00	0.56
35. Department of 4.30 1690.17 3.00 0.18	0 1.		1.00				00.70	_0.00	0.00
	35.		4.30	-	-	-	1690.17	3.00	0.18

36.	Ministry of Food	4.30	-	-	-	1313.08	55.00	4.19
	Processing Industries							
37.	Ministry of Power	8.60	ı	ı	-	13257.01	976.30	7.36
38.	Department of Fertilizers	4.30	ı	1	İ	-	0.00	0.00
39.	Department of Pharmaceutical	4.30	1	1	-	-	0.00	0.00
40.	Ministry of Petroleum and Natural Gas	4.30	1	1	i	-	0.00	0.00
41.	Ministry of Urban Development	4.30	-	-	-	-	0.00	0.00

- 2.4 The Committee noted that percentage of allocation of funds is very less as compared to earmarked TSP obligation by the Department of Rural Development and Ministry of Housing and Urban Poverty Alleviation for the year 2017-18 and 2018-19. The Committee observed that the Ministry of Mines have not allocated funds under TSP in the year 2017-18 and 2018-19.
- When asked about the initiatives taken by the Ministry of Tribal Affairs with these Ministries in this regard, the Ministry stated that the Department of Economic Affairs (DEA) vide OM No. F(21)-B(P&A)/ 2016 dated 26.12.2017 has stipulated revised TSP/STC earmarking norms for Central Ministries/Departments to allocate funds for the welfare of Scheduled Tribes. The corresponding allocation is internalised within the Ministries/Department as per relevant schematic norms. Regular meetings are held with the Nodal Officers of the Central Ministries / Departments. Meetings were held on 13.04.2018 and 25.06.2018 followed by another review under the Chairmanship of Secretary of Tribal Affairs on 12 and 13.07.2018. In these meetings, it has been reiterated to the Ministries / Departments that STC funds should be as per the extant prescribed percentage. Further, D.O. letters have been written by the Secretary, Tribal

Affairs to the Secretaries of the newly added Ministries to ensure adherence to the DEA's prescribed percentage allocation.

- 2.6 In the meeting, the Ministry of Mines raised the issue of not having appropriate schemes catering to extension of direct benefit to the tribal people. It was suggested that such Ministries / Departments may keep the TSP/STC funds untied and seek proposals from the State Tribal Welfare Department under any sector of Development related to tribals, as a temporary measure. To tide over the problem in the long run, a separate scheme / programme may be formulated for employment-cum-income generation and infrastructure incidental thereto.
- 2.7 The issue of less allocation by the Department of Rural Development was also elaborately discussed with the representative of the Department in the meetings held on dated 12 and 13.07.2018. The deliberations of the meeting are as under:

"The Department is not earmarking funds as per prescribed percentage for last three years which is resulting in substantial reduction in the overall allocation of STC funds and it is revolving around 5% instead of 17.5%. The prominent reason is non-allocation of STC under two major schemes i.e. Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) and 'Pradhan Mantri Gram Sadak Yojana (PMGSY). The representative of the Department argued that their major scheme 'MGNREGA' is universal, demand driven and right based programme. The scheme is governed by the provisions of an Act and it is not feasible for them to earmark funds for STs under MGNREGA. Although specific funds have not been earmarked for STs yet 17.6% of person days of employment generated in 2017-18 went to Scheduled Tribes Households. It was appreciated that Department of Rural Development has been able to provide employment under MGNREGA around prescribed percentage of 17.5. It was, however, felt that data regarding ST job card holders under MGNREGA is

maintained by the Department and as such assessment of demand in the beginning of financial year is not difficult. It was thus requested that allocation of STC may be made under the Scheme preferably from 2018-19 itself. Similarly, PMGSY envisages to provide all-weather connectivity to all the villages with 250 persons and above in 88 selected Tribal Districts and the villages with 100 persons and above in critically LWE affected blocks. Since saturation has not yet been achieved in these Districts and Blocks, STC allocation may also be made in the Scheme 'PMGSY' as well."

2.8 When asked about total funds allocated under TSP for the last three years, the Ministry submitted as under:

Rs. in crore

TSP component	2014-15	2015-16	2016-17	2017-18 (BE)
Central Ministries / Departments	16,088	16,413	19,205	26620
State Component	86,487	95,033	104,406	114,000 (Approx.)
Funds under MoTA	3833	4550	4800	5300
Total:	1,06,408	1,15,996	128,411	145920

- 2.9 Further, the Ministry stated that a major chunk of funds for tribal development under TSP falls under State TSP. In 2017-18, out of total TSP funds of Rs.145920 crore, about 18.2 per cent was with the Central Ministries, 78.1 per cent was with the States, and only 3.6 per cent was with the Ministry of Tribal Affairs.
- 2.10 The allocation for the welfare of Scheduled Tribes across all Ministries has witnessed an increase from Rs. 24,005.00 crore in the financial year 2016-17 to Rs. 39134.73 crore in 2018-19.

2.11 The Committee observe that the earmarking of funds under erstwhile Tribal Sub-Plan (TSP) was done by the concerned Ministries/Departments against their Plan allocation under the broad strategies of Tribal Sub-Plan (TSP) as per the criteria recommended by the Task Force, 2010 constituted by the erstwhile Planning Commission under the Chairmanship of Dr. Narendra Jadhav. Earlier 28 Ministries earmarked allocation of funds under TSP. After merger of Plan and Non-Plan, the percentages for earmarking of allocation by the Ministries/Departments have been revised in December, 2017 and now, 41 Ministries/Departments are implementing Tribal Sub Plan through different schemes. The Committee are disappointed over the meagre allocation of funds by various important Ministries/Departments under TSP as compared to earmarked obligatory percentage of their total Scheme outlays in the years 2017-18 and 2018-19 such as Department of Rural Development, Ministry of Textiles, Ministry of Environment, Forest and Climate Change, Ministry of New & Renewable Energy, Department of Commerce and Department of Consumer Affairs. The Committee desire that the Ministry of Tribal Affairs should direct and impress upon all 41 line Ministries/Departments to earmark funds according to the prescribed percentage allocation of their total scheme outlays. Committee recommend that the Ministry should pursue with the Department of Rural Development to allocate funds for its major/ flagship Schemes like MGNREGA and PMGSY under TSP to ensure that benefits of these Schemes reach to tribal people. The Committee also desire the Ministry to direct all the

line Ministries/Departments to furnish a statement regarding Scheme wise expenditure under TSP once in a six months to them.

#### **State TSP**

- 2.12 The Committee have been informed that the major portion of funds for tribal development under TSP falls under State TSP. At the State level the Tribal Welfare Department is the nodal department to lead the process of TSP funds and coordinate with all the line departments of the States. The erstwhile Planning Commission had revised guidelines for implementation of TSP by States/UTs on 18th June, 2014 and these guidelines are still in existence for State TSP. The guidelines, *inter alia*, reiterate the resolve of the Union Government for allocation of funds under TSP out of total Plan outlays not less than the population proportion of STs in State as per 2011 Census. The guidelines further stipulate for non-diversion of funds meant for tribal areas and comprehensive monitoring framework with well-defined indicators, covering provisioning, service delivery standards as well as outcomes. As per the provisions of TSP guidelines, funds shall be earmarked/allocated to the TSP, subject to the following conditions:
- (i) The expenditure under TSP is meant only for filling the development deficit, as an additional financial support, over and above the normal provisions which should be available to STs, like others, in various schemes, including in flagship programmes.
- (ii) The funds under TSP are earmarked from the total plan outlays not less than the population proportion of STs in State as per 2011 Census.

- (iii) The funds should be earmarked well in advance, at least six months, prior to commencement of the financial year. The size of the TSP fund thus earmarked shall be communicated to all departments for commencing process of preparation of TSP of each department.
- (iv) There shall not be any notional allocations, that don't have flows/schemes directly benefiting STs.
- (v) Special attention shall be paid to allocate more funds to STs residing in the Scheduled Areas.
- (vi) Due to physical remoteness and difficult terrain of tribal habitations, financial norms may need to be higher in tribal areas as compared to general areas. This should be ensured so that service standards in ST areas are not compromised.
- (vii) Every State / UT shall undertake skill mapping and allocate funds under TSP for skill development of tribal youth and set targets in the light of the monitorable targets under poverty and employment in the 12<sup>th</sup> Five Year Plan. The target under 12<sup>th</sup> Five Year Plan is to generate 50 million new work opportunities through skill development.
- (vii) The synergy of inter-sectoral programmes and an integrated approach/ convergence with other schemes/programmes are ensured for efficient utilization of resources.
- (ix) The departments, in consultation with Nodal Department, shall prepare the TSP to promote equity in development among various social groups within STs.
- (x) To ensure non-divertibility, funds under TSP shall be earmarked under a separate Minor Head below the functional major Head/Sub-Major Heads.

2.13 The allocation and expenditure of TSP funds by States for the last two years,

i.e., 2015-16 and 2016-17 is as under:

State TSP Allocation and Expenditure (Rs. in Crore)

Name of	% ST	Jia	te ISP	(Rs. in Crore)							
State	Popln in State	Total Plan Outlay	TSP Aln.	% Aln.	TSP Exp	%Exp. w.r.to. Total Plan Outlay	Total Plan Outlay	TSP Aln	% Aln	TSP Exp	%Exp. w.r.to. Total Plan Outlay
Andhra Pradesh	5.5	34408	1904	5.53	1711	4.97	56067.00	3100.00	5.53	1913.00	3.41
Assam	12.45	25406	98	0.39	34	0.13	-	-	-	-	-
Bihar	1.28	57138	679	1.19	544	0.95	64126.00	982.00	1.53	589.00	0.92
Chhattisgarh	30.62	29753	10513	35.33	10066	33.83	43277.59	15034.49	34.74	12423.64	28.71
Goa	10.23	490	51.5	10.51	14.16	2.89	474.00	56.00	11.81	7.30	1.54
Gujrat	14.75	79295	9691	12.22	8379	10.57	85558.00	10267.00	12.00	9066.12	10.60
Himachal Pradesh	5.71	4800	432	9.00	429	8.94	5200.00	468.00	9.00	468.00	9.00
Jammu & Kashmir	11.91	-	-	-	-	-	-	-	-	-	-
Jharkhand	26.21	22526	14272	63.36	7755	34.43	37065.34	16304.95	43.99	14935.26	40.29
Karnataka	6.95	72597	4678	6.44	4475	6.16	85375.33	5631.67	6.60	5102.30	5.98
Kerala	1.45	20000	605	3.03	1	-	24000.00	683.00	2.85	-	-
Madhya Pradesh	21.09	60747	8658	14.25	7399	12.18	75189.00	10907.00	14.51	4498.00	5.98
Maharashtra	9.35	54999	5170	9.40	4563	8.30	56997.00	5358.00	9.40	4731.71	8.30
Manipur	35.12	-	3366	-	-	-	-	-	-	-	-
Odisha	22.85	44230	8468	19.15	5190	11.73	50200.00	11269.65	22.45	8153.23	16.24
Rajasthan	13.48	111784	15613	13.97	13821	12.36	95052.95	13595.32	14.30	11764.68	12.38
Sikkim	33.8	5176	-	-	-	-	1574.00	819.00	52.03	819.00	52.03
Tamil Nadu	1.1	55100	658	1.19	617	1.12	60610.00	722.36	1.19	692.59	1.14
Telangana	9.34	52383	5036	9.61	3222	6.15	67630.73	6171.15	9.12	3139.17	4.64
Tripura	31.76	4827	2064	42.76	1404	29.09	5856.64	2399.00	40.96	2000.77	34.16
Uttar Pradesh	0.57	120000	256	0.21	206	0.17	136667.41	260.00	0.19	221.57	0.16
Uttarakhand	2.89	15795	430	2.72	227	1.44	15937.00	455.00	2.85	113.00	0.71

West Bengal	5.8	49507	3725	7.52	3646	7.36	57905.00	4418.00	7.63	-	-
Total	314.21	920961	96368	10.46	73702	8.00	1024762.99	108901.59	10.63	80638.34	7.87

- 2.14 The Committee find from the above statement that some States are not following the guidelines regarding allocation of funds under State TSP. The States of Assam, Madhya Pradesh and Odisha have not allocated funds as per the proportion of tribal population of the States in 2015-16. The States of Sikkim, Manipur and Jammu & Kashmir had not allocated funds under the State TSP in 2015-16. The Committee also find that in the year 2016-17, the State of Madhya Pradesh has again not allocated the funds as per the prescribed norms.
- 2.15 As regards expenditure of TSP funds by the States is concern, the States of Goa, Madhya Pradesh, Telangana and Uttarakhand have not fully utilized their State TSP funds in the year 2016-17. when asked about the reasons for less utilization of funds, the Ministry submitted the revised statement of allocation and expenditure of TSP funds by the States of Goa, Madhya Pradesh, Telangana, Uttarakhand and West Bengal for the year 2016-17 which is as under:

State/U.T	Annual plan 2016-17										
	Total State plan Outlay	TSP Allocation	TSP Expenditure	% TSP Exp. to TSP Allocation							
Goa	491.8	46.35	28.4	61.27							
Madhya Pradesh	75189	10906.92	8383.65	76.87							
Telangana	67630.73	6171.15	3139.17	50.87							
Uttarakhand	16933.53	462.43	227.3	49.15							
West Bengal	57595.36	5262.54	3711.51	70.53							

- 2.16 When asked about the efforts made by the Ministry for full utilization of TSP funds by the State-Governments the Ministry informed that they have regularly emphasized upon the State Governments, to efficiently and completely utilize the funds allocated under State Tribal Sub-Plan. Rigorous persuasions and review with States resulted in 98% increase in expenditures of State TSP funds by the State Governments during the years block of 2010-13 (wherein a total of Rs. 165691 crore was expended) to 2014-17 (wherein a total of Rs.327574 crore were expended).
- 2.17 Further elaborating on the subject, the Ministry stated that funds are released to the State Governments under its schemes after appraisal and approval of the State Annual plan by the Project Appraisal Committee (PAC) under the Chairmanship of Secretary, Tribal Affairs. This is done at the start of each financial year, subject to the condition of submission of Utilization Certificates(UCs) by the State Governments for the previous year's release and in accordance with quarterly limits set by the Ministry of Finance.
- 2.18 When asked about the steps taken by the Ministry to strengthen the planning process with the involvement of Tribal Community in tribal dominated blocks, the Ministry submitted that as per guidelines for State TSP dated 18.06.2014 issued by the erstwhile Planning Commission, it is prescribed that State TSP plan is formulated at the District level by the District Planning and Monitoring Committee (DPMC). The DPMC must reflect on the actual demand for the schemes / programmes that are to benefit STs, giving priority to the equity aspect of their local aspirations and socio-economic backwardness. In the States having Scheduled Areas, the Gram Sabhas should

undertake an exercise to identify the areas needing priority attention in villages. These priority activities may form tribal development plan at cluster / MADA/ITDP/ITDA level.

2.19 Further, as per guidelines it is stipulated that Tribal Welfare Department is the nodal department authorized to lead the process of TSP development at the State level. Nodal Department has to coordinate progress of various schemes / programmes and design a comprehensive monitoring framework with well-defined indicators, covering provisioning, service delivery standards as well as outcomes.

2.20 The Committee find that according to the guidelines for earmarking State TSP funds, the State Governments should allocate funds under TSP out of their total plan outlays not less than the population proportion of STs in the State as per 2011 census. The Committee, however, note that some States are not adhering to these guidelines as in the year 2015-16 Madhya Pradesh and Odisha did not allocate funds as per the proportion of tribal population of these States. In the year 2016-17, the State of Madhya Pradesh again did not allocate the TSP funds in proportion to the population of the State. The Committee, therefore, recommend that the Ministry of Tribal Affairs must pursue with all the State Governments particularly, Odisha and Madhya Pradesh and ensure that TSP funds are invariably earmarked from their total budget outlays and should not be less than the population proportion of their Scheduled Tribes as per 2011 census.

2.21 The Committee find from the statement of allocation and expenditure of TSP funds by the States for the year 2015-16 and 2016-17 that many State Governments are not fully utilizing State TSP Funds. Goa, Madhya Pradesh, Telangana, Uttarakhand and West Bengal have not fully utilized funds in the year 2016-17. When the Committee asked about the action taken by the Ministry, the Ministry simply stated that they had regularly emphasized upon the State Governments to completely utilize the funds allocated under State TSP. The Committee desire that the Ministry should monitor the State-wise expenditure of State TSP particularly in the tribal dominated States by holding high level meetings with Secretary level officers of the State Governments on quarterly basis.

2.22 The Committee note that as per guidelines for State TSP, the State TSP Plan is formulated at the District Level by District Planning & Monitoring Committee. The Gram Sabha should undertake an exercise to identify the areas needing priority attention in villages in the States having Scheduled areas. The Committee do not know whether and to what extent these provisions are actually followed in the planning process of work undertaken through TSP. The Committee, therefore, desire that Gram Panchayats at village level should be involved in the planning process to assess the actual need and aspirations of tribal population.

#### **Diversion of Funds**

- 2.23 During the course of oral evidence with the Ministry, several members pointed out that huge amount of TSP funds are often diverted for other Schemes/programmes by the Ministries/Departments.
- On being enquired about the incidences where Tribal-Sub Plan funds have been diverted to other activities, the Ministry informed that a performance audit of the TSP was taken up by the C&AG in 2015 wherein two major sectors i.e. Education and Health were taken up for auditing. TSP performance of Ministry of Human Resource Development (MHRD), Ministry of Health & Family Welfare (MoH&FW) and Ministry of AYUSH were examined by the Audit with regard to overall supervision and implementation of TSP. Audit pointed out that TSP funds were being diverted and spent by Ministry of Human Resource Development for minority institutions like Jamia Millia Islamia (JMI) and Aligarh Muslim University (AMU) and that TSP funds were spent for ineligible States e.g. Punjab, Haryana etc. Ministry of Human Resource Development has, however, clarified that out of TSP fund allocated to Central Universities during 2011-12, 2012-13 and 2013-14, the UGC inadvertently released grants under SC/ST components proportionately including minority institutions of JMI and AMU. The funds were released by UGC and utilised by these two Universities. However, later on the same was discontinued from 2014-15, till date and no funds under SC/ST component have been released to these minority institutions. MHRD has further clarified that in Central Universities, the reservation policy is being implemented as per Central Educational Institutions (CEI) Act, 2006 according to which reservation for SC is 15% and ST is 7.5%. The admission to the Central University are conducted on all India

basis and not merely from within the States mentioned. The fund was not released to the States but to the educational institutions under various schemes under revenue and capital Heads which includes construction, library, arranging seminars, conferences, books etc. Funds were released in proportion to the reservation of STs in the institutions. With regard to Sarva Shiksha Abhiyan it has been clarified that the division under SC & ST components is done on the enrolment of SC&ST communities in States/UTs reflected in Unified-District Information System for Education (UDISE). As per UDISE, the State/UT having no ST population as per Census 2011 are Chandigarh, Delhi, Haryana, Puducherry, Punjab. Accordingly, funds to States/UTs were released as per the enrolment of SC/ST communities reflected in UDIS to these States/UTs under SSA programme during 2011-12 to 2013-14.

- 2.25 When asked about the proposal to enact a Legislation to ensure that Tribal Sub-Plan funds are not diverted as has been done by some States, the Ministry stated that at this stage there is no proposal for enacting a Central legislation. Some of the State Governments such as Andhra Pradesh and Karnataka have enacted their specific Acts to ensure allocation and effective utilization of TSP/TSS funds.
- 2.26 The Committee have been informed that guidelines issued by the erstwhile Planning Commission in the year 2014 for State TSP provides the requisite stipulation for allocation and utilization of TSP / TSS funds by the States. The Guidelines further stipulates for non-diversion of funds meant for tribal areas and comprehensive monitoring framework with well-defined indicators, covering provisioning, service delivery standards as well as outcomes. To ensure non-divertibility, funds under TSP /

TSS shall be earmarked under a separate Minor Head below the functional major Head/Sub-Major Heads.

2.27 Further, meetings with the Nodal officers appointed in these Ministries / Departments are held at regular intervals. It is reiterated in the meetings that STC funds are to be spent only for eligible States covered under the scheme and the allocation percentage prescribed by DEA be adhered to. It is submitted that the utilization of funds under STC is open to audit.

2.28 The Committee note with utter disappointment that there are instances of diversion of TSP funds. Andhra Pradesh and Karnataka have enacted laws to ensure effective utilization of TSP Funds and non-diversion of the same. The Committee find that in order to ensure flawless management of financial resources meant for tribal development, the Ministry have asked to all the State Governments to consider enacting a law as done by Andhra Pradesh and Karnataka. The Committee desire the Ministry to keep pursuing the matter with all the State Governments for making an Act on effective utilization of TSP Funds. The Committee recommend that a Central Act should also be in place to ensure non-diversion of TSP funds by various Ministries/ Departments.

#### **Provision of Non-Lapsable Pool of unutilized Funds**

- 2.29 The Committee find that the task force to review the guidelines on TSP under the Chairmanship of Dr. Narendra Jhadav had recommended that unutilized amount of TSP funds may be transferred at the end of a financial year to non-lapsable pool. The funds of non-lapsable pool may be allocated to the Ministry of Tribal Affairs for implementing Schemes for development of Scheduled Tribes as well as for providing incentives to State Governments for effective implementation of TSP.
- 2.30 When Committee asked about the initiatives taken in this regard, the Ministry has forwarded reply of NITI Aayog in which they have stated that the non-lapsable pool of TSP funds was not considered for implementation in the erstwhile Planning Commission. However, NITI Aayog has examined the issue of underutilization and unutilization of TSP funds by some Ministries/ Departments and suggested to Department of Expenditure and Department of Economic Affairs to pool such under-utilized and unutilized funds and allocate to nodal Ministries i.e. Ministry of Tribal Affairs.

2.31 The Committee note that the task force under the Chairmanship of Dr. Narendra Jadhav recommended for a provision of a non-lapsable pool of unutilized funds of TSP. The Committee have been informed that a provision of non-lapsable pool of unutilized funds of TSP was not considered for implementation in the erstwhile Planning Commission. Now, NITI Aayog has examined the issue of under utilization and un-utilization of TSP Funds by some Ministries/Departments and suggested to Department of Expenditure and Department of Economic Affairs to pool such under-utilized and un-utilized funds and allocate to nodal Ministry i.e., Tribal Affairs. The Committee are satisfied with the action taken by the NITI Aayog as making of Non-lapsable Pool of un-utilized funds would be utilized by the Ministry of Tribal Affairs for carrying out various welfare activities pertaining to development of tribals. The Committee, therefore, desire that the Ministry of Tribal Affairs should pursue with the Departments of Expenditure and Economic Affairs to take early action on the suggestions made by the NITI Aayog.

#### **CHAPTER-III**

#### **IMPLEMENTATION OF SCHEMES UNDER TSP**

- 3.1 As per the figures pertaining to the Rural Health Infrastructure in Tribal Areas, published by Ministry of Health & Family Welfare, there are 4024 Primary Health Centres (PHCs), 1028 Community Health Centres (CHCs) and 28200 Sub Centres (SCs), in position as on 31<sup>st</sup> March, 2017. At all India level, there is a shortfall of 1240 PHCs, 273 CHCs and 6503 SCs in tribal areas as on 31<sup>st</sup> March 2017 as compared to requirement. Further, there is a shortfall of 381 PHCs in Madhya Pradesh, 228 in Jharkhand and 225 in Rajasthan as on 31.03.2017.
- 3.2 The number of doctors at PHCs in tribal areas has increased from 4298 in 2015 to 4543 in 2017. Shortfall of Doctors at PHCs is highest in tribal areas of Chhattisgarh (235), Madhya Pradesh (124) and Odisha (90). Further, 22.4 per cent of the sanctioned post of nursing staff at PHCs and CHCs and 27.6 per cent of the sanctioned post of doctors at PHCs in tribal areas are vacant as on 31.03.2017.
- 3.3 When Committee enquired about the concrete steps taken by the Ministry to improve the medical facilities in tribal areas, the Ministry submitted that Public Health being a State subject, the primary responsibility of ensuring adequate number / filling up of existing gap of infrastructure of public health facilities lies with the States. As far as Central Government is concerned, Ministry of Health and Family Welfare and Ministry of Aayush are the nodal Ministries. Scheduled Tribe Component (STC) funds earmarked by the MoHFW and M/o Ayush for the year 2018-19 are to the tune of Rs. 2972.86 crore

and Rs. 20.55 crore, respectively. Facilities in PHCs are supposed to be provided as per the norms prescribed in the Indian Public Health Standards (IPHS) Guidelines including Medical Care, Maternal and Child Health Care including family planning, Medical Termination of Pregnancies, Management of Reproductive Tract Infections / Sexually Transmitted Infections, Nutrition Services, School Health, Adolescent Health Care, Promotion of Safe Drinking Water and Basic Sanitation, Prevention and control of locally endemic diseases, etc.

As per existing norms of Ministry of Health and Family Welfare, there should be a PHC per 20000 population and a CHC per 80000 population. Ministry of Tribal Affairs has mooted a proposal for saturation of 94 Scheduled Tribes dominated Districts (i.e. where Scheduled Tribe population is 50 percent or more) with health infrastructure, by setting up of Primary Health Centres (PHCs) and Community Health Centres; wherever there is a deficit, in terms of the norms prescribed by Ministry of Health and Family Welfare. As on 14.8.2018, the status of saturation of designated tribal Districts as per existing norms is as under:

No. of Districts	No. of Districts	Deficit	No. of	No. of	Deficit
saturated with	yet to be	of PHCs	Districts	Districts yet	of
PHCs	saturated	(in No.)	saturated with	to be	CHCs
	withPHCs		CHCs	saturated	(in No.)
				with CHCs	
54	40	774	64	30	93

3.5 States with Schedule V areas are prominently hit by the deficit (the Scheduled Areas have been declared in the States of Andhra Pradesh, Telangana, Chattishgarh, Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha and

Rajasthan). It may be relevant to mention, that the States with Schedule V areas house majority of the tribal population i.e. upto 70 per cent of the total ST population. Given the acuteness of tribal health issues, a separate Tribal Health Plan is proposed to be implemented in consultation with Ministry of Health & Family Welfare (MoHFW), Ministry of Ayush and the concerned State Governments to overcome the deficits in tribal areas, in terms of physical infrastructure and consequent requirement of manpower etc. in a focused manner to be accomplished by 2022. In this regard Ministry of Tribal Affairs has written D.O. letters from Secretary to the Secretaries of MoHFW and M/o Ayush. The Ministry of Tribal Affairs have also written D.O. letters to the Chief Secretaries of the concerned States requesting therein to submit their proposal for construction of PHCs and CHCs in the tribal dominated areas where there is deficit.

- 3.6 Further, an MOU has been signed with Ministry of Health & Family Welfare to work in cooperative partnership to improve health and well-being of students in tribal schools. Another MOU has also been signed between TRIFED and National Medicinal Plants Board (NMPB), Ministry of Ayush to facilitate tribal gatherers in procurement, primary processing /value addition and marketing of medicinal plants.
- 3.7 The Committee find that Department of Health and Family welfare earmarked 8.05 per cent of their total Scheme outlay under TSP in 2018-19. When Committee enquired for Scheme wise details of the funds released by Department of Health & Family Welfare under TSP for the year 2017-18 and 2018-19, the Ministry submitted following information:-

SI No	Scheme Name	Total Scheme Allocation (Rs. in Crore)	Allocation under STC (Rs. in Crore)	% STC to Total Allocation	Sanctions under STC till date (Rs. in Crore)	% STC Sanctions to STC Allocation
1	Human Resources for Health and Medical Education	3780.00	450.45	11.92	450.45	100.00
2	National Health Protection Scheme	1000.00	107.40	10.74	65.81	61.28
3	National Rural Health Mission	21110.12	2332.28	11.05	2380.58	102.07
4	National Urban Health Mission	752.05	24.15	3.21	22.13	91.62
5	Tertiary Care Programs	635.00	58.58	9.23	<u>52.44</u>	89.52
	Total	27277.17	2972.86	10.90	2971.41	99.95

#### 2018-19

SI No	Scheme Name	Total Scheme Allocation (Rs. in Crore)	Allocation under STC (Rs. in Crore)	% STC to Total Allocation	Sanctions under STC till date (Rs. in Crore)	% STC Sanctions to STC Allocation
1	Human Resources for Health and Medical Education	4225.00	385.05	9.11	367.06	95.33
2	National Rural Health Mission	24279.61	2689.39	11.08	1513.20	56.27
3	National Urban Health Mission (Support from National Investment Fund)	875.00	26.06	2.98	10.19	39.10
4	Tertiary Care Programs	750.00	54.58	7.28	8.94	16.37
	Total	30129.61	3155.08	10.47	1899.39	60.20

3.8 When asked about the monitoring mechanism being followed by the Ministry to ensure the availability and presence of doctors in the PHCs functional in the tribal belts, the Ministry submitted that as informed by the Ministry of Health and Family Welfare, public health being a State subject, the primary responsibility of ensuring availability of

doctors in the PHCs lies with the State / UT Governments. NHM Support is to supplement State efforts. States / UTs are requested from time to time to prioritize filling of regular vacancies particularly in difficult and hard to reach areas including tribal areas. Under NHM, support is provided for strengthening their healthcare systems including for engaging health human resource on contractual basis as per the needs and requirement projected by the States in their programme Implementation Plans.

- 3.9 When asked about the State-wise details of tribal females which have been benefitted from the Pradhan mantri Matritva Vandana Yojana (PMVY) during the last three years and measures which are being taken by the Ministry to increase the number of tribal beneficiaries under this Scheme, the Ministry submitted that as informed by Ministry of Women and Child Development, Government has approved pan-India implementation of the Maternity Benefit Programme [named as Pradhan Mantri Matritva Vandana Yojana (PMMVY)] with effect from 01.01.2017 to cover all the Districts of the Country. The scheme helps in improving health seeking behaviour among the Pregnant Women & Lactating Mothers (PW&LM) to reduce the effects of under-nutrition namely stunting, wasting and other related problems.
- 3.10 During the financial year of 2017-18, Rs. 19557 lakhs were released from SC Component of Maternity benefit Programme [known as Pradhan Mantri Matritva Vandana Yojana (PMMVY)] to States/UTs. However, there was no separate provision for Tribal Area Sub Plan under the Scheme during 2017-18. The total number of ST beneficiaries registered on PMMVY-CAS, number of ST beneficiaries paid and total amount disbursed to ST beneficiaries during 2017-18 under PMMVY is as under:

Number of ST Beneficiaries Registered	2,35,637
Number of ST Beneficiaries Paid	1,73,808
Amount Disbursed to ST Beneficiaries	Rs. 42,75,40,000

- 3.11 The Budget provision for the current financial year of 2018-19 for implementation of PMMVY is Rs. 2400.00 crore, out of which provision of Rs.185.76 crore have been made for Tribal Area Sub Plan. So far, no funds have been released under PMMVY during the current financial year of 2018-19.
- 3.12 When asked about the major difficulties in providing for construction of roads, electrification and skill development facilities in the tribal areas, the Ministry submitted that major difficulties in providing development facilities in the tribal areas are mainly on account of remoteness of habitations, dispersed population, displacement as also their traditional life styles. A chunk of tribal population inhabiting in a far flung remote areas is not fully aware of the programmes, policies and development schemes that are meant for their upliftment.
- 3.13 When enquired about the details of tribals who got jobs by the initiatives taken for skill development under TSP, the Ministry informed that the implementation of programmes is done by the respective State Governments. The data regarding tribals getting jobs is not centrally maintained in the Tribal Ministry.
- 3.14 When asked about the State-wise details of utilizing TSP funds in terms of growth indicators like literacy, health, electrification, availability of drinking water and housing by initiatives taken by various Central Ministries/Departments, the Ministry

submitted that implementation of projects under TSP/STC are the responsibility of respective Central Ministries / Departments as per their schematic norms. Status of implementing various projects including outcome thereof is maintained by the respective Central Ministries / Departments. Monitoring of physical performance and outcome of initiatives is still under nascent stage as MoTA depends heavily on support of concerned Ministries / Departments. A customized proforma has been introduced in the framework to capture location of the ongoing projects and beneficiary details. However, at this stage the requisite information is not available with Ministry of Tribal Affairs.

3.15 When enquired about the details of tribals who have been assisted and brought above the poverty line by the projects under TSP, the Ministry stated that major part of funds for tribal development rests with respective State Governments. In 2017-18, out of total TSP funds of Rs.1,70,582.00 crore, about 81.6 per cent was with the States.

- 3.16 The Committee find that there is a shortfall of 1240 Primary Health Centres, 273 CHCs and 6503 sub Centers in Tribal areas as on 31st March 2017. The Committee also note with grave concern that there is a major shortfall of doctors at PHCs in Tribal areas of Chhattisgarh, Madhya Pradesh and Odisha. The Committee were informed that Ministry of Tribal Affairs have mooted a proposal for saturation of 94 Scheduled Tribes dominated districts, where tribal population is 50 per cent or more with health infrastructure by setting of PHCs and CHCs, wherever there is a deficit in term of the norms prescribed by Ministry of Health and Family Welfare. The Committee are sad to note that 40 Tribal dominated Districts are yet to be saturated with PHCs as on 14.08.2018. The Committee have been informed that for Tribal Health issues, a separate Tribal Health Plan is proposed to be implemented in consultation with Ministry of Health & Family Welfare, Ministry of Ayush and the State Governments. The Committee desire that the Ministry should work out with these two Ministries and State Governments for establishing PHCs and CHCs in tribal areas and early implementation of the Tribal Health Plan so that health related issues among tribals are addressed effectively. The Committee also desire that Ministry should ensure the availability of facilities and doctors in PHCs/ CHCs by giving regular advisories/instructions to the State Governments and concerned Ministry/ Department so that the established PHCs / CHCs would actually be made functional.
- 3.17 The Committee note that 2,35,637 ST women were registered under Pradhan Mantri Matritva Vandana Yojana (PMMVY) out of which 1,73, 808 were benefitted in 2017-18. The Committee find that provision of Rs. 2400 crore has

been made in the Budget for PMMVY in 2018-19, out of which Rs. 185.76 crore are for Tribal-sub Plan . The Committee note that no funds have been released under PMMVY during the year 2018-19. The Committee feel that PMMVY scheme would play an important role in terms of improving health seeking behaviour among the pregnant tribal women and lactating mothers to reduce the effects of under-nutrition and mortality rate among tribals. The Committee, therefore, desire the Ministry to pursue with the Ministry of Health and Family Welfare to implement all its Schemes including PMMVY effectively and vigorously in Tribal areas.

3.18 The Committee note with serious concern that the Ministry of Tribal Affairs did not have the figures/data of the beneficiaries of various important Schemes relating to education, health, skill development and employment etc., implemented by various Ministries/ Departments under Tribal Sub Plan. When asked about the physical/ actual progress made in various fields in tribal areas through TSP, the Ministry stated that the status of implementation of various projects and their outcome is maintained by the concerned Ministries/Departments and State Governments. The Committee feel that when crores of rupees have been spent by various Ministries/Departments under TSP for various schemes in tribal areas to uplift the lives of tribal people, the ground reality and data must be available with the Ministry of Tribal Affairs. Committee, therefore, desire that the Ministry should develop such a mechanism to collect data of physical performance of various schemes undertaken so that work done under TSP could be suitably assessed by them.

#### **CHAPTER-IV**

#### CONSTRAINTS FACED IN IMPLEMENTATION OF TSP

- 4.1 The Committee were informed that the Central Government has established linkages with many State Governments for effective implementation of TSP. On being enquired about the difficulties faced, the Ministry replied as under:
  - (i) Tribal Welfare Department being nodal Department for welfare of STs in the State, faces manpower shortages in several states with no or inadequate field level staff.
  - (ii) Dedicated institutions for tribal development like Integrated Tribal Development Project (ITDP)/Integrated Tribal Development Agency (ITDA) and Tribal Research Institutes are weak in terms of human resources and financial powers.
  - (iii) Not having robust mechanism for inter-departmental coordination and convergence of resources with line departments.
  - (iv) Absence of single line administration as adopted by some of the States like Himachal Pradesh.
  - (v) The head of ITDA/ITDP/TRI is not manned by dedicated senior level officer but managed through giving additional charge.
  - (vi) Instances of practicing notional booking of expenditure instead of evidencebased plan formulation.

- (vii) Lack of online monitoring system through a dedicated monitoring unit in the States.
- 4.2 When asked about the major problems faced in implementation of TSP in Left Wing Extremism (LWE) affected districts, the Ministry submitted as under:
  - (i) Poor response of contractor to work due to threats from Left Wing Extremist Groups.
  - (ii) Repeated award of work.
  - (iii) Slow progress of work resulting in delayed implementation of project.

4.3 The Committee were informed that the State Governments are facing difficulties for effective implementation of TSP such as Tribal Welfare Department working as Nodal Department for welfare of tribals in the States faces manpower shortage, lack of inter-departmental coordination and convergence of resources with line Ministries, problems in online monitoring system, etc. These problems are further aggravated in Left Wing Extremists(LWE) affected districts. The Committee desire that the Ministry should advise the State Governments to strengthen their Tribal Welfare Departments by providing them infrastructures like manpower, financial resources, technical assistance so that they could work more effectively for the welfare of tribals.

#### CHAPTER-V

# MONITORING OF TRIBAL SUB-PLAN (TSP)

- The Committee were informed that allocation of Business Rules (ABR) had been amended in January, 2017 whereby Ministry of Tribal Affairs had been given a mandate for monitoring of TSP funds of Central Ministries based on the framework and mechanism designed by NITI Aayog. An online monitoring system has been put in place by the Ministry of Tribal Affairs with web address <a href="http://stcmis.gov.infor">http://stcmis.gov.infor</a> monitoring of Tribal Sub-Plan. The framework captures data directly from Public Finance Management System(PFMS) without depending upon the concerned Ministries / Departments and gives inputs to see through expenditure vis-a- vis allocations. Monitoring of physical performance and outcome of initiatives is still under nascent stage as MoTA depends heavily on support of concerned Ministries / Departments. A customized proforma has been introduced in the MIS to capture location of the ongoing projects and beneficiary details. Further, Nodal Officers have been designated in the line Ministries / Departments for coordination and monitoring.
- 5.2 When asked about the instructions/directions issued to the State Governments for effective implementation monitoring of TSP by the Ministry of Tribal Affairs, the Ministry stated that they have been continuously pursuing with the State Governments for implementation of the provisions of the Guidelines issued by the erstwhile Planning Commission. As a result thereof, State Governments except Kerala and Manipur have constituted an Executive Committee under the Chairmanship of Chief Secretary as per

the provisions of Guidelines for overall monitoring of TSP formulation and implementation by the line Departments.

- 5.3 The Ministry informed about the steps taken to monitor the performance of the schemes/programmes as follows:
- (i) During the Project Appraisal Committee (PAC) meetings, States are advised to implement the schemes efficiently for upliftment of the STs.
- (ii) Progress reports regarding the status of implementation of schemes are obtained from State Governments.
- (iii) Utilization Certificates are insisted upon as a pre-requisite for further release of funds as per the norms of GFR.
- (iv) Officers while visiting States / UTs also ascertain the progress of implementation of various schemes / programmes of the Ministry of Tribal Affairs.
- (v) Meetings / Conferences are convened at the Central level with State Officials for ensuring timely submission of proposals, speeding up of implementation of the schemes/ programmes, and reviewing the physical and financial progress.
- 5.4 Further, the Ministry submitted that a review meeting was held under the Chairmanship of CEO, NITI Aayog on subject 'Inter-Ministry Consultation on Budgeting for Critical Vulnerable Groups i.e. SCs, STs, Children and Gender in the Union Budget 2018-19' on 12.04.2018. Following major points emerged from the meeting:

- (i) The Central Ministries/Departments should release earmarked funds to implementing States/UTs and agencies separately for SCs, STs, Women, Children and general, so that they can deliver benefits to the specific target group.
- (ii) The Central Ministries/Departments should ensure that the implementing States/UTs/agencies spend the earmarked allocations exclusively for the targeted groups and provide beneficiary data to the Central Ministries / Departments.
- (iii) The Nodal Ministries i.e. Ministry of Social Justice as Empowerment for SCs, Ministry of Tribal Affairs for STs and Ministry of Women and Child Development for Women and Children should play an active role in establishing convergence and addressing constraints faced by the line Ministries in delivering the benefits to SCs, STs, Women and Children.
- (iv) Ministry of Science and Technology or any other Ministry Department counting salary component as component for critical vulnerable groups should discontinue the same and formulate schemes for skill training, fellowships, scholarship, besides schemes for livelihood opportunities wherever feasible etc.
- 5.5 When asked about the provision for setting up of a nodal unit by each Ministry/Department who earmarked TSP funds for its monitoring, the Ministry stated that consequent upon Ministry of Tribal Affairs has been mandated for monitoring of TSP/ STC funds, the Ministry has requested all the Central Ministries/Departments with STC obligation to appoint a Nodal Officer in these Ministries.

- 5.6 When Committee desired to know the current status in this regard, the Ministry submitted Department/ Ministry wise list of Nodal Officers. The Committee find from the list submitted by the Ministry that the Ministry of Drinking Water and Sanitation, Department of Food and Public Distribution, Department of School Education and Literacy and Ministry of Development of North-Eastern Region have not appointed Nodal Officers. When asked about the reasons for not appointing nodal officer in these Ministries, the Ministry of Tribal Affairs informed that nodal officers of these Ministries have been appointed.
- 5.7 On enquired about the Central Nodal Unit set up by the Ministry of Tribal Affairs for better coordination and Monitoring of TSP, the Ministry submitted that Scheduled Tribe Welfare Grant (STWG) Division has been entrusted with the task of coordination and monitoring TSP/ STC Funds.
- 5.8 When asked whether State Governments set up Nodal Units for monitoring of TSP Funds at State/District level, the Ministry submitted that Tribal Welfare Department is the nodal department authorized to lead the process of TSP development at the State level. Nodal Department has to coordinate progress of various schemes/programmes and deign a comprehensive monitoring framework with well-defined indicators, covering provisioning service delivery standards as well as outcomes.

5.9 The Committee were informed that for monitoring of Tribal Sub-Plan an

online monitoring system has been developed by Ministry of Tribal Affairs.

The framework captures data directly from Public Finance Management System

(PFMS) without depending upon the concerned Ministries/Departments and gives

inputs of expenditure vis-a-vis allocations. The Committee are of the view that

data regarding work done and progress of work under TSP may reflect in the

online monitoring system but physical progress of work could not be accessed

through online system. The Committee, therefore, recommend that nodal officers

of 41 line Ministries/Departments and Ministry of Tribal Affairs should inspect

those areas where work under TSP has been done so that figures on website

could also be verified.

5.10 The Committee were informed that the State Governments except Kerala

and Manipur have constituted an Executive Committee under the Chairmanship

of Chief Secretary as per the provisions of Guidelines for overall monitoring of

TSP formulation and implementation by the line Departments. The Committee

desire that the Ministry should pursue with State Governments of Kerala and

Manipur to constitute Executive Committee without any further delay.

New Delhi
28 December, 2018
7 Paucha 1940 (Saka

7 Pausha,1940 (Saka )

RAMESH BAIS
Chairperson,
Standing Committee on
Social Justice and

**Empowerment** 

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# MINUTES OF THE SIXTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON THURSDAY, 12<sup>th</sup> JANUARY, 2017

The Committee met from 1130 hrs. to 1310 hrs. in Committee Room 'D', Parliament House Annexe, New Delhi.

#### **PRESENT**

#### SHRI RAMESH BAIS - CHAIRPERSON

# MEMBERS LOK SABHA

- 2. Shri Kantilal Bhuria
- 3. Shri Santokh Singh Chaudhary
- 4. Shri Sadashiv Lokhande
- 5. Smt. K. Maragatham
- 6. Shri Asaduddin Owaisi
- 7. Kunwar Bharatendra Singh
- 8. Smt. Mamta Thakur
- 9. Shri Mansukhbhai Dhanjibhai Vasava

### **RAJYA SABHA**

- 10. Shri Chunibhai Kanjibhai Gohel
- 11. Dr. Narendra Jadhav
- 12. Smt. Vijila Sathyanath
- 13. Smt. Wansuk Syiem
- 14. Smt. Chhaya Verma
- 15. Shri Ram Kumar Verma

#### **SECRETARIAT**

- Shri S.C. Chaudhary Joint Secretary
- 2. Shri Ashok Sajwan Director

### REPRESENTATIVES OF THE MINISTRY/ORGANIZATION

SI. No.	Name	Designation and Organization
1.	Shri Anoop Kumar Srivastava	Secretary, Ministry of Tribal Affairs
2.	Shri Rajesh Aggarwal	Joint Secretary, Ministry of Tribal Affairs
3.	Shri Srikara Naik	Advisor, NITI Aayog
4.	Shri Rajiv Prakash	Director

- 2. At the outset, the Chairperson welcomed the Members and the representatives of the Ministry of Tribal Affairs to the sitting of the Committee convened to have a briefing by the Ministry on the subject "Assessment of the working of Tribal Sub-Plan (TSP)". Impressing upon the witnesses to keep the proceedings of the Committee 'Confidential', the Chairperson asked the Secretary, Ministry of Tribal Affairs to give an overview of the subject matter.
- 3. The Secretary accordingly briefed the Committee on the subject highlighting <u>inter-alia</u> the historical perspective of Tribal Sub Plan, revision of Guidlines (2014) by (erstwhile) Planning Commission, assessment of working of TSP after 2014 Guidlines etc. through power point presentation. The broad issues discussed at the meeting are as follows:-
  - (i) Allocation made by the Ministries/Departments to the Tribal Sub Plan as per the guidelines/instructions issued by the erstwhile Planning Commission.
  - (ii) Diversion of Tribal Sub Plan funds to other activities by the State Governments.
  - (iii) Financial management of the Tribal Sub Plan (TSP) funds in the schemes implemented by States/Union Territories.
  - (iv) Steps taken by the Ministry for implementation of revised TSP guidelines by the States.

- (v) Action taken by the Ministry against those States which are not reporting TSP expenditure against TSP allocation for the last two years.
- (vi) Releasing of TSP funds well in advance at least six months, prior to commencement of the financial year.
- (vii) Steps taken by the Ministry of Tribal Affairs to reduce the gap between all the socio-economic indicators for Scheduled Tribes and all other social groups.
- (viii) Developing an online monitoring system for monitoring of Central TSP.
- (ix) Setting up of Project Monitoring Unit for effective implementation of TSP system in States.
- (x) Funding pattern of Centre and States under Centrally sponsored schemes.
- (xi) Reasons for not achieving TSP target by few Ministries/Departments and efforts made by the Ministry of Tribal Affairs to coordinate with them.
- (xii) Impressed upon the State Governments for promotion of need based integrated livelihood initiatives and skill upgradation of Tribals.
- 4. The representatives of the Ministry of Tribal Affairs also responded to the queries by the Members to the extent possible. The Chairperson directed the Secretary to furnish written replies to the unanswered queries raised by Members to the Secretariat at the earliest. The Secretary assured to comply.
- 5. The Chairperson then thanked the Secretary and other officials of the Ministry of Tribal Affairs for giving valuable information to the Committee on the subject and expressing their views in a free and frank manner on various issues raised by the Members.
- 6. A copy of the verbatim proceeding of the sitting was kept on record.

The witnesses then withdrew.

The Committee then adjourned.

# **ANNEXURE-II**

# MINUTES OF THE FOURTEENTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON FRIDAY, 22<sup>nd</sup> JUNE, 2018

The Committee met from 1130 hrs. to 1315 hrs. in Committee Room 'C', Ground Floor, PHA, New Delhi.

#### **PRESENT**

# SHRI RAMESH BAIS - CHAIRPERSON

# **MEMBERS**

# **LOK SABHA**

- 14. Shri Sher Singh Ghubaya
- 15. Shri Sadashiv Lokhande
- 16. Smt. K. Maragatham
- 17. Shri Kariya Munda
- 18. Shri Asaduddin Owaisi
- 19. Shri Ch. Malla Reddy
- 20. Smt. Satabdi Roy (Banerjee)
- 21. Dr. Karan Singh Yadav

#### **RAJYA SABHA**

- 22. Dr. Narendra Jadhav
- 23. Smt. Kanta Kardam
- 12. Shri Ramkumar Verma

#### **SECRETARIAT**

- 1. Shri Ashok Sajwan Director
- 2. Smt. Madhu Bhutani Deputy Secretary

# REPRESENTATIVES OF THE MINISTRY/ORGANIZATION

SI. No.	Name	Designation and Organization	
1.	Ms. Leena Nair	Secretary	
2.	Shri Rajesh Aggarwal	Joint Secretary	
3.	Shri Vinod Kumar Tiwari	Kumar Tiwari Joint Secretary	
4.	Shri Jaideep Singh Kochhar	Economic Adviser	
5.	Ms. Meera Ranjan Tshering	Joint Secretary & Financial Adviser	
6.	Shri G. Ramesh Kumar	CMD, NSTFDC	
7.	Shri Pravir Krishna	MD, TRIFED	
8.	Shri Gopal Sadhwani	Director	

- 2. At the outset, the Chairperson welcomed the Members of the Committee and the representatives of the Ministry of Tribal Affairs to the sitting of the Committee convened to have discussion on 'Assessment of the working of Tribal Sub-Plan (TSP)'. Impressing upon the witnesses to keep the proceedings of the Committee 'Confidential', the Chairperson asked the Secretary, Ministry of Tribal Affairs to give an overview of the subject matter.
- 3. With the approval of the Chairperson, the representatives of the Ministry of Tribal Affairs made a Power point presentation on the 'Assessment of the working of Tribal Sub-Plan (TSP)'.
- 4. The broad issues discussed at the meeting are as follows:-
- (i) Coordination between Central and State Governments for developing a proper monitoring mechanism for non-diversion of funds from one Scheme to another,
- (ii) Reasons for low allocation of funds to the Chhattisgarh, Jharkhand, Manipur, Sikkim and Tripura despite being Tribal dominated States,
- (iii) Need to submit physical progress status in connection with utilization of funds in various States by the concerned Departments and Ministries,

- (iv) Dearth of medical institutions and absence of Doctors in Community Health Centres in tribal areas,
- (v) Absence of segregation of TSP funds under separate heads at State, district and block level.
- 5. The Secretary of the Ministry of Tribal Affairs also responded to the queries raised by the Members to the extent possible. The Chairperson then directed the Secretary to furnish written replies to the unanswered queries raised by Members to the Secretariat at the earliest. The Secretary assured to comply.
- 6. The Chairperson then thanked the Secretary and other officials of the Ministry for giving valuable information to the Committee on the subject and expressing their views in a free and frank manner on various issues raised by the Members.
- 7. A copy of the verbatim proceedings of the sitting was kept on record.

The witnesses then withdrew.

(The Committee then adjourned)

### **ANNEXURE-III**

# MINUTES OF THE SECOND SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON TUESDAY, 16<sup>th</sup> OCTOBER, 2018

The Committee met from 1130 hrs. to 1300 hrs. in Committee Room 'B', Ground Floor, PHA, New Delhi.

#### **PRESENT**

# SHRI RAMESH BAIS - CHAIRPERSON

# MEMBERS

# **LOK SABHA**

- 24. Shri Kantilal Bhuria
- 25. Shri Santokh Singh Chaudhary
- 26. Shri Faggan Singh Kulaste
- 27. Shri Asaduddin Owaisi
- 28. Prof. Sadhu Singh
- 29. Dr. Karan Singh Yadav

#### **RAJYA SABHA**

- 30. Smt. Sarojini Hembram
- 31. Smt. Kanta Kardam
- 32. Smt. Chhaya Verma
- 11. Shri Ramkumar Verma

#### **SECRETARIAT**

- 1. Shri Ashok Sajwan Director
- 2. Smt. Mamta Kemwal Additional Director

### REPRESENTATIVES OF THE MINISTRY/ORGANIZATION

SI. No.	Name	Designation and Organization
1.	Shri Deepak Khandekar	Secretary
2.	Shri Vinod Kumar Tiwari	Joint Secretary, M/o Tribal Affairs
3.	Shri Naval Jit Kapoor	Joint Secretary, M/o Tribal Affairs
4.	Ms. Meera Ranjan Tshering	Joint Secretary & Financial Adviser, M/o Tribal Affairs
5.	Dr. Muni Raju	Deputy Advisor, NITI Aayog
6.	Shri Jaideep Singh Kochher	Economic Advisor
7.	Smt. Vishu Maini	DDG
8.	Shri A.K. Bhatnagar	DGM, TRIFED
9.	Shri G. Ramesh Kumar	CMD, NSTFDC

- 2. At the outset, the Chairperson welcomed the Members of the Committee and the representatives of the Ministry of Tribal Affairs to the sitting of the Committee convened to have discussion on 'Assessment of the working of Tribal Sub-Plan (TSP)'. Impressing upon the witnesses to keep the proceedings of the Committee 'Confidential', the Chairperson asked the Secretary, Ministry of Tribal Affairs to give an overview of the subject matter.
- 3. With the approval of the Chairperson, the representatives of the Ministry of Tribal Affairs made a Power point presentation on the 'Assessment of the working of Tribal Sub-Plan (TSP)'.
- 4. The broad issues discussed at the meeting are as follows:-
- (i) Percentage of earmarking of TSP funds by the Ministries/Departments,
- (ii) Audit & social audit of Gram Panchayat,

- (iii) Dearth of medical institutions and non availability of Doctors in Community Health Centres in tribal areas,
- (iv) Status of Central Tripartite Committee for reviewing of implementation of TSP,
- (v) Need of inclusion/implementation of Tribal specific schemes by the Ministries/Department under TSP,
- (vi) Details of action taken by the Ministry on the Recommendations of "Task Force to Review Guidelines on Scheduled Castes Sub-Plan and Tribal Sub-Plan" under the Chairmanship of Dr. Narendra Jadhav,
- (vii) Inclusion of 'Bajigar' community of the State of Punjab in the List of Scheduled Tribes.
- 5. The Secretary of the Ministry of Tribal Affairs also responded to the queries raised by the Members to the extent possible. The Chairperson then directed the Secretary to furnish written replies to the unanswered queries raised by Members to the Secretariat at the earliest. The Secretary assured to comply.
- 6. The Chairperson then thanked the Secretary and other officials of the Ministry for giving valuable information to the Committee on the subject and expressing their views in a free and frank manner on various issues raised by the Members.
- 7. A copy of the verbatim proceedings of the sitting was kept on record.

The witnesses then withdrew.

(The Committee then adjourned)

# **ANNEXURE-IV**

# MINUTES OF THE SIXTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON FRIDAY, 28<sup>th</sup> DECEMBER, 2018

The Committee met from 1000 hrs. to 1045 hrs. in Chairperson's Chamber, Room No. 113, PHA Extension Building, New Delhi.

#### **PRESENT**

SHRI RAMESH BAIS - CHAIRPERSON

#### **MEMBERS**

#### **LOK SABHA**

- 2. Shri Santokh Singh Chaudhary
- 3. Shri Sadashiv Kisan Lokhande
- 4. Smt. K. Maragatham
- 5. Smt. Satabdi Roy (Banerjee)
- 6. Kunwar Bharatendra Singh
- 7. Dr. Karan Singh Yadav

#### **RAJYA SABHA**

- 8. Dr. Narendra Jadhav
- 9. Smt. Kanta Kardam
- 10. Smt. Vijila Sathyananth
- 11. Smt. Chhaya Verma
- 12. Shri Ramkumar Verma

#### **LOK SABHA SECRETARIAT**

1. Smt. Anita B. Panda - Joint Secretary

2. Shri Ashok Sajwan - Director

3. Smt. Mamta Kemwal - Director

- 2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee.
- 3. The Committee then took up for consideration of the following draft Reports of the Committee:-
- (i) 63<sup>rd</sup> Report of the Standing Committee on Social Justice and Empowerment (2018-19) on "Assessment of the working of Tribal Sub-Plan (TSP)" of the Ministry of Tribal Affairs.

4. The Chairperson then requested the Members to give their suggestions, if any, on the draft Reports. The Reports were adopted by the Committee without any amendments. The Committee then authorized the Chairperson to finalize these draft Reports in the light of consequential changes that might arise out of factual verification of the draft Reports and to present the same to both the Houses.

The Committee then adjourned.

<sup>\*\*\*\*</sup> Not related with the Report.